IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

COURT-I

Date of Hearing/Decision :29.12.2016

Customs Appeal No. ST/57820/2016 -CU(DB)

[Arising out of the order in original No. 23/2012-13 dated 28.02.2013 passed by Commissioner Service Tax, New Delhi]

Research in Motion India Pvt. Ltd … Appellants

Vs.

CST, New Delhi. … Respondent

Appearance:

Rep. by - None for the appellant
Rep. by - Shri Sanjay Jain, DR for the appellant/Department

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No. 56175/2016

Per Justice Dr. Satish Chandra

Shri Sanjay Jain, Ld. D.R. appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee are not interested to pursue the appeal.

2. It may be mentioned that as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeals are dismissed for default.

[Order dictated & pronounced in open court]

(B. Ravichandran)
Member (Technical)

(Justice Dr. Satish Chandra)
President

KL.